

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1426
TO BE ANSWERED ON 09.03.2017**

NON-FUNCTIONAL PLANTS

1426. SHRI GODSE HEMANT TUKARAM:

**Will the Minister of POWER
be pleased to state:**

- (a) whether various power projects in the public sector are not functioning properly thus leading to shortage of power in the country;**
- (b) if so, the details thereof;**
- (c) the details of the proposals for setting up of gas based power projects submitted by various States to the Union Government for approval;**
- (d) whether the Union Government has accorded approval to all such power projects; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b) : No, Madam.

(c) to (e) : Electricity is a concurrent subject. As per Electricity Act, 2003, electricity generation is a delicensed activity and any State or generating companies set up by the State may establish a gas based power project taking into consideration issues like viability, availability of gas, etc. However, developers were advised not to set up any new gas based plants till 2015-16 as no additional gas was likely to be available till that time.
